GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA STARRED QUESTION NO. 354 TO BE ANSWERED ON THE 19TH MARCH, 2021 IMPORT OF MEDICINES

†*354. DR. VIRENDRA KUMAR:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government imports medicines from other countries;

(b) if so, the details thereof;

(c) whether the Government has any provision to send drug inspectors to these countries to ensure adherence to the norms related to quality; and

(d) if so, the details thereof?

ANSWER THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN)

(a) to (d) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.354* FOR 19TH MARCH, 2021

(a) & (b): Import of "Drugs" as defined under the Drugs and Cosmetics Act, 1940 and Rules, 1945 thereunder is regulated under the Chapter III of the said Act and Rules. For import of drugs, the foreign manufacturing site and the drugs to be imported are required to be registered and import licence is required to be obtained from Central Drugs Standard Control Organisation (CDSCO).

CDSCO has granted Registration Certificate and Import Licence for import of various medicines manufactured in China, Germany, United States of America, Italy, Singapore, Japan, Switzerland, Spain, United Kingdom, etc.

(c) & (d): There is a provision under Rule 24(A)(5) of the Drugs and Cosmetics Rules, 1945, for inspection or visit of the manufacturing premises of drugs, by the licensing authority or by any persons to whom powers have been delegated in this behalf by the Licensing Authority under Rule 22 of the said rules.
